

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SUO MOTO WRIT PETITION(CIVIL) No. 7/2024

IN RE COMPENSATION AMOUNTS DEPOSITED WITH MOTOR ACCIDENT CLAIMS
TRIBUNALS AND LABOUR COURTS

Petitioner(s)

VERSUS

Respondent(s)

IA No. 180037/2026 - EXEMPTION FROM FILING O.T.
IA No. 196897/2025 - EXEMPTION FROM FILING O.T.
IA No. 270654/2024 - EXEMPTION FROM FILING O.T.
IA No. 240813/2024 - EXEMPTION FROM FILING O.T.

Date : 16-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : By Courts Motion, AOR

For Respondent(s) : Mr. Uddyam Mukherjee, AOR
Mr. Swapnil Pattanayak, Adv.
Ms. Kratika Kushwaha, Adv.

Mr. Avneesh Arputham, AOR
Mr. Ankit Sharma, Adv.

Ms. Deepanwita Priyanka, AOR
Mr. Prashant Bhagwati, Adv.
Mr. Saurabh Singh Fauzdar, Adv.

Mr. Deepayan Mandal, AOR
Mr. Naman Varma, Adv.
Mr. Mridul Bansal, Adv.
Mr. Monu, Adv.

Ms. Aishwarya Bhati, Sr. Adv.
Ms. Manisha Ambwani, AOR
Ms. Gargie Boss, Adv.
Ms. Atmika Patnaik, Adv.

Mr. Kanhaiya Singhal, AOR
Ms/Mr Vani Singhal, Adv.

Ms. Avantika Shankar, Adv.

Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Mohan Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Yesu Mehta, Adv.
Mr. Tanay Hegde, Adv.
Mr. Ravi Kumar Bodhani, Adv.
Mr. Kumar Mihir, AOR

Mr. Arjun Garg, AOR
Ms. Arushi Kulshrestha, Adv.
Mr. Saaranish Shukla, Adv.
Ms. Muskan Bensa, Adv.
Ms. Mrinmoyee Das, Adv.

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Aparna Singh, Adv.

Mr. Partha Sil, AOR
Mr. Utkarsh Dwivedi, Adv.
Mr. Srijit Datta, Adv.

Ms. Meenakshi Arora, Sr. Adv.
Ms. Vishakha, AOR
Mr. Ankolekar Gurudatta, AOR

Mr. Apoorv Kurup, Sr. Adv.
Ms. Nidhi Mittal, AOR
Mr. Gurjas Singh Narula, Adv.

Mr. Sanjai Kumar Pathak, AOR
Mrs. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Ms. Anamika Mishra, Adv.

Mr. Mukunda Rao Angara , AOR
Mr. Sridhar Potaraju, Sr. Adv.
Mr. Aayush, Adv.

Ms. Nidhi, AOR
Mr. Om Kumar, Adv.
Mr. Dhruv Maheshwari, Adv.

Mr. Prashant Shrikant Kenjale, AOR
Ms. Damini Vishwakarma, Adv.
Mr. Hrishikesh Wanzalkar, Adv.

Mr. Ambhoj Kumar Sinha, AOR
Ms. Neeti Bhardwaj, Adv.

Ms. Asmita Singh, AOR
Ms. Asmita Singh, Adv.

Mr. P. I. Jose, AOR
Mr. S Manoj, Adv.
Mr. Sarbartha Ghosal, Adv.
Mr. Md Rafiur Rahman, Adv.
Mr. Ritesh Kumar Gupta, Adv.

Mr. Kartik Seth, Adv.
Ms. Shilpa Saini, Adv.
Ms. Ratakshi Sarvaria, Adv.
Mr. K.m.abish, Adv.
M/s Chambers Of Kartik Seth, AOR

Ms. Charu Ambwani, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Ms. Meenakshi Arora, learned senior counsel and the amicus in the case assisted by Ms. Vishakha, learned counsel.
2. On 28.07.2026, we had passed the following order:
 4. We direct the Registrar Generals of Delhi High Court, Allahabad High Court, Madras High Court, Meghalaya High Court and the High Court for the State of Telangana to submit compliance report in terms of direction (j) of the order dated 18.08.2025 as extracted supra, within six weeks from today.
 5. Learned counsel appearing for the above five High Courts shall positively remain present on the next date.
3. It transpires that the High Courts of Delhi, Meghalaya, Telangana have complied with the direction (j) of the order dated

18.08.2025 by providing dashboards displaying live status of unclaimed amounts.

4. Madras High Court has filed an affidavit indicating therein the various steps taken for compliance. Paragraph 4 of the affidavit reads thus:

4. In due compliance with this Hon'ble Court's Order dated 28.07.2026, the following Affidavit is most respectfully submitted:

i) The National Informatics Centre (NIC), Chennai had developed a dashboard to track unclaimed amounts in Motor Accident Claims Petitions (MCOP) and Labour Court cases, having the following case types, namely, Complaint Petition, Claim Petition, Execution Petition (MCOP), Employee State Insurance Original Petition, Motor Accidents Claim Original Petition, Original Petition and Standing Order Appeal, have been retrieved from the respective databases and replicated in Virtual Machines (VMs) at National Data Centre (NDC), Bhubaneswar.

ii) The Registry of Madras High Court had selected eight Districts viz., Chennai, Dharmapuri, Madurai, Puducherry, Salem, Tirunelveli, Vellore and Virudhunagar for pilot testing of dashboard and conducted a Video Conferencing Meeting with the Judicial Officers of the Courts concerned on 21.08.2026 to apprise the dashboard functionalities and to obtain feedback regarding the pilot testing. Further,

customization of the portal has also been carried out based on the suggestions/feedback obtained from the aforesaid Judicial Officers of the eight Districts. Subsequently, the Registry has conducted another Video Conferencing Meeting on 02.09.2026 with the Judicial Officers dealing cases under the Motor Vehicles Act, 1988 and the Workmen's Compensation Act, 1923, working in the Districts concerned for further testing of the dashboard in the District Judiciary. The suggestions/feedback received have been vetted and incorporated in the dashboard by NIC, Madras High Court.

iii) The said software module has to be forwarded to the Tamil Nadu e-Governance Agency, to conduct Security Audit. On completion of the Security Audit, the said dashboard will be hosted in the State Data Centre/Cloud for its regular use for marking a significant step towards transparency and effective monitoring of compensation deposits under judicial directions.

5. In so far the Allahabad High Court is concerned, Registrar General has filed an affidavit on 15.09.2026 wherein it has detailed the steps taken. Further it has stated that the matter is before the State Government and the High Court is perusing the matter with the State Government on priority basis. The delay has been explained in paragraph 12 of the affidavit which reads as follows:

12. That it is respectfully submitted that the delay in creation/operationalisation of

the dedicated dashboard is attributable to the pendency of action at the level of the State Government/Transport Department, and not on account of any lack of diligence on the part of the High Court, Allahabad which has consistently and repeatedly corresponded with, and reminded, the State Government since 2023.

6. In the circumstances, we feel that State of Uttar Pradesh represented by the Secretary to the Transport Department and Secretary to the Labour and Industry Department should be added as parties to the present proceeding to ensure that the directions contained in clause (j) of the order dated 18.08.2025 is complied with. Accordingly, we add State of Uttar Pradesh through the Secretary, Transport Department and Secretary to the Labour and Industry Department as respondents to the present proceeding. Let notice go to the above Secretaries. Ms. Vishakha may serve learned standing counsel for the State of Uttar Pradesh so that there is effective representation on the next date.

7. List on 28.10.2026 showing the name of learned standing counsel for the State of Uttar Pradesh.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)